

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 303

IA-1934/2021, IA-5441/2021, IA-3884/2021, IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021, IA-1056/2021, IA-1060/2021, IA-4077/2021, IA-1064/2021, IA-1508/2021

IN
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr. Petitioner/Applicant

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd. Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 20.12.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant :

For Respondent : Mr. Rishi K Awasthi, Mr. Usman G. Khan, Mr. Piyush Singh, Mr. Vivek Kumar Advts.

ORDER

IA-1064/2021, IA-1934/2021

We have partly heard the submissions made by Mr. Rishabh Jain, Learned Counsel appearing for the Resolution Professional.

The Resolution Professional is directed to file a copy of the Memorandum of Association (MoA) of Respondent No. 2-Company within one week.

List the matter for further arguments **on 11.01.2024.**

IA-5441/2021, IA-3884/2021, IA-1016/2021, IA-1020/2021,
IA-1025/2021, IA-1032/2021, IA-1054/2021, IA-1056/2021,
IA-1060/2021, IA-4077/2021, IA-1508/2021

List the above mentioned IAs **on 11.01.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)